RAJYA SABHA

Oral Answers

Thursday, 1st May, 1958

The House met at eleven of the clock, MR. CHAIRMAN in the Chair,

MEMBER SWORN

Shri T. S. A. Chettiar (Madras)

ORAL ANSWERS TO OUESTIONS

*138. [For answer, vide cols. 1138—1141

ARREARS OF HOUSE TAX ON BUILDINGS OCCUPIED BY GOVERNMENT

*139. SHRI MAHESWAR NAIK: Will the Minister of HEALTH be pleased to state:

- (a) whether it is a fact that a large amount of house tax on builc1 occupied by the Central Government payable to the New Delhi Municipal Committee has been outstanding for long on account of certain disputes;
- (b) if so, what is the amount of the arrears, the nature of disputes and the period for which the amount has remained unpaid;
- (c) how and when a settlement is expected?

THE DEPUTY MINISTER OF AGRI-CULTURE (SHRI M. V. KRISHNAPPA): (a) Yes, Sir.

(b) and (c). The New Delhi Municipal Committee has claimed a sum of Rs. 148.74 lakhs as arrears due on account of house tax on Government buildings upto the 15th March, 1958. This amount could not be paid as the principles governing payment of house tax to the New Delhi Municipal Committee in respect of different categories of Government buildings were under consideration. These principles have now been decided and the accounts between the New Delhi Municipal Committee and the various

17 RSD.—1.

Government Departments will be settled as expeditiously as possible.

SHRI MAHESWAR NAIK: What Is the annual amount payable by the Government to the New Delhi Municipal Committee?

SHRI M. V. KRISHNAPPA: I do not know the exact annual amount. The New Delhi Municipal Committee has informed us that the Government owes something like Rs. 148 lakhs in the comxe of about seven or eight years.

SHRI MkUfSWAR NAIK: May I kno^jS'r, whether the Minister has got t le information about the annual payment.

 $Shri\,M$ KRISHNAPPA: I have information about the not got 'inua' nt. I require notice.

WAR NAIK: May I e how long these arrears ha umulating?

SHRI fcl. KRISHNAPPA: Up till 1952 there*^^ no dispute. After 1952 the ^ /Delhi Municipal Committee clamfed on a different basis. They wanted this tax to be pa'd on a revision of the value of the assets. The Department did not agree and there was a dispute about it.

श्री राम सहाय : क्या माननीय मंत्री महोदय यह बताने की कृपा करेंगे कि इतने ग्रसें तक यह टैक्स बकाया रहने का क्या कारण है श्रीर इसका सेटिलमेंट करने के लिये क्या प्रयत्न किया गया ?

श्री एम० वं ० कदगण्या: सेटिलमेंट बहुत जल्दो हो जायेगा । एक डिपार्टमेंटल कमेटो इस पर बैठो थो और उसने एक रिपोर्ट भेजी है। एक एम्रोमेंट हम्रा है। बहुत जल्दी इसका सेटिलमेंट हो जायगा । कारण यह है कि बेसिस ग्राफ टेक्स पर थोड़ा डिस्प्य्ट था. इसलिये यह एरियर हो गया।